

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 18/252/NCLT/AHM/2017

Coram:

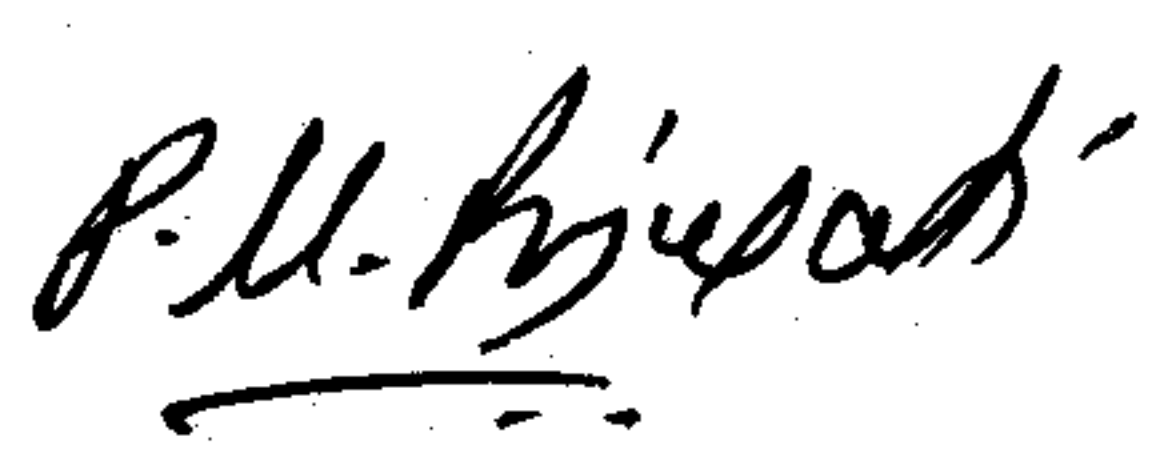
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

Name of the Company: Bharat Babulal Patel & Ors.
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Parag M. Prajapati:	CA	APPELLANT.	
2.				

ORDER

Learned FCA Mr. Parag Prajapati present for Appellant. None present for ROC.

Appellant filed copy of STK-7.

Heard arguments of Learned FCA for Appellant.

Appeal is admitted.


Appellant is directed to file STK-5 also.

Proof of service of copy of application on ROC filed.

Appellant is directed to issue notice of date of hearing along with copy of this order on ROC.

ROC is directed to file objections, if any within two weeks from the date of service of notice of date of hearing.

List the matter on 11.09.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 21st day of August, 2017.